



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION No.60/178/2019 &
M.A. No.60/656/2020 & 60/657/2020 IN
ORIGINAL APPLICATION NO.60/575/2018**

DATED THIS 13TH DAY OF JULY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Mansa Ram S/o Sh. Paras Ram, aged 60 years, Ex-Casual Labourer in the O/o Accountant General (A&E), Punjab, Sector-17, Chandigarh-160017.

.... PETITIONER

(By Advocate Sh. Jagdeep Jaswal – through video conference)

Vs.

1. Sh. Rajiv Mehrishi, Comptroller & Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi.
2. Sh. Fazal Imam, Accountant General (A&E), Punjab, Sector-17, Chandigarh-160017.

.... RESPONDENTS

(By Advocate Sh. Barjesh Mittal – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

M.A. No.60/657/2020

M.A. No.60/657/2020 has been filed by the respondents making therein a prayer to grant exemption from signing reply statement by respondents No.1 and 2 and to permit Senior Deputy Accountant General (Admin) to sign the reply as an authorized signatory.



Prayer made in the said M.A. is allowed for the reasons stated therein.

Accordingly, the respondents No.1 and 2 are exempted from signing the reply statement and the Senior Deputy Accountant General (Admin) is permitted to sign the said reply as an authorized signatory.

M.A. No.60/656/2020

M.A. No.60/656/2020 has been filed by the respondents in order to place on record the reply to Contempt Petition.

Prayer made in the said M.A. is allowed for the reasons stated therein.

Accordingly, the respondents' reply to Contempt Petition is ordered to be taken on record.

CONTEMPT PETITION

At the very outset, Sh. Barjesh Mittal, learned counsel for the respondents has stated that the order dated 09.08.2019 passed by this Tribunal in O.A. No.60/575/2018 has already been compiled with and, therefore, nothing survives in the present Contempt Petition.

The fact as stated by Sh. Mittal has not been disputed by Sh. Jagdeep Jaswal, learned counsel for the petitioner.

In view of the above, the contempt petition is disposed of as having been rendered infructuous.

Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)